

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01147/2019

Dated Tuesday the 27th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

G.Shekhar,
PA No. 44262 R,
Tele Opr, Grade II,
Signal Section, 23 ED AF,
Chennai 600055.Applicant

By Advocate M/s. Paul & Paul

Vs

- 1.Union of India,
rep by its Secretary,
Ministry of Defence,
Department of Defence Production,
South Block, New Delhi 110001.
- 2.The Air Officer In Charge (Administration),
Air Headquarters,
Vayu Bhavan,
Subroto Park, New Delhi 110106.
- 3.The Air Officer Commanding Chief in Charge,
Headquarters Maintenance,
Command Vayusena Nagar,
Nagpur 440007.
- 4.The Air Officer Commanding,
23, Equipment Depots,
Air Force Station, Avadi,
Chennai 600055.Respondents

By Advocate Mr. S. Nagarajan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

- "a. To direct the 4th respondent to extend the same benefits to the applicant herein by implementing the directions of this Hon'ble Tribunal in its order dt. 06.12.2013 in OA No. 327, 328 & 329 of 2011.
 - b. For a consequential direction to the respondents to grant the applicant the pay scale of Rs. 3200-4900 for Telephone Operator Grade II and the pay scale of Rs. 5000-8000 (V Pay Commission) for Grade I on the date when the applicant was holding the said grades and thereupon fix the pay scale in the pay band 2 (S-9) Rs. 9300-34800 in the grade pay of Rs. 4200 after 01.01.2006 (6th Pay Commission) with all attendant benefits like arrears of pay and allowances, pension benefits etc.
 - c. Pass such further or other relief or reliefs as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."
2. When the matter is taken up for hearing, learned counsel for the applicant submits that he has submitted a detailed representation dt. 16.04.2018 (Annexure A8) which is still pending for consideration by the competent authority. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. S. Nagarajan takes notice for the respondents and he has no objection if the respondents are directed to consider the representation.
4. **Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt.**

16.04.2018 (Annexure A8) in accordance with law and the relevant rules and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

27.08.2019

SKSI